HIGH COURT OF ANDHRA PRADESH :: AT AMARAVATI

ROC No.248/SO/2019

Dated 14.06.2019

NOTIFICATION No.10/SO/2019

Sub: High Court of Andhra Pradesh – Designation of Sri S. Sriram, Advocate General for the State of Andhra Pradesh, as Senior Advocate as per Section 16 (2) of the Advocates Act, 1961 – Notified.

In exercise of the powers conferred by Section 16 (2) of the Advocates Act, 1961, the High Court of Andhra Pradesh, hereby designates Sri S. Sriram, Advocate General for the State of Andhra Pradesh, as Senior Advocate, with effect from the date of this notification.

REGISTRAR GENERAL 14/6

To

- 1) Sri S. Sriram, Advocate General for the State of Andhra Pradesh, C-45, Rain Tree Park, Dwaraka Krishna Nagarjuna Nagar, Kaza, Guntur District 522 508.
- The Principal Secretary to the Hon'ble the Acting Chief Justice (with a request to place the notification before the Hon'ble the Acting Chief Justice, for His Lordship's kind perusal)
- 3) All the P.Ss to the Hon'ble Judges (with a request to place the notification before the Hon'ble Judges for their Lordships' kind perusal)
- 4) All the Registrars, High Court of Andhra Pradesh.
- 5) The Secretary to Governor of A.P., Raj Bhavan, Hyderabad.
- 6) The Chief Secretary to Government, Government of Andhra Pradesh, Velagapudi at Amaravati.
- 7) The Secretary to Government, Law Department, Government of Andhra Pradesh, Amaravati.
- 8) The Prl. Secretary to Government, Home (Courts.C) Department, Government of Andhra Pradesh, Amaravati.
- 9) The Chairman, A.P. Bar Council, High Court of Andhra Pradesh, Amaravati.
- 10) The Public Prosecutor, High Court of Andhra Pradesh.
- 11) The President, A.P. High Court Advocates' Association, Amaravati.
- 12) The Secretary General, Supreme Court of India, New Delhi
- 13) The Government Pleaders' Office, High Court of Andhra Pradesh.
- 14) The Secretary, Bar Council of India, New Delhi.
- 15) The Registrars General, all High Courts